

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.213/AT/2023**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1170 MW Wind-Solar Hybrid Power Projects (Tranche V) connected to Inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines of the Government of India.

Date of Hearing : **10.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : TP Saurya Limited and 5 Ors.

Parties Present : Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Jyotsna Khatri, AMP Energy  
Shri Ranjan Kumar, MUPL  
Shri Durgesh Gupta, MUPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for 1170 MW Wind-Solar Hybrid Power Projects (Tranche V) connected to inter-State Transmission Systems and selected through a competitive bidding process as per the "Guidelines for Tariff based Competitive Bidding Process for Procurement of power from Grid Connected Wind Solar Hybrid Project" issued by the Ministry of New and Renewable Energy, Government of India, on 14.10.2020. Learned counsel further submitted as under:

- (a) On 22.10.2021, SECI issued the Request for Selection (RfS) along with the Power Purchase Agreement (PPA) and the Power Sale Agreement (PSA) for the selection of the Project Developer for the setting-up of 1200 MW ISTS connected Wind Solar Hybrid Projects (Tranche V).
- (b) After the conclusion of the bid process, SECI, on 5.5.2022, issued the Letter of Awards to the Successful Bidders, namely, TP Saurya Ltd. (600 MW @ Rs. 2.53/kWh), AMP Energy Green Pvt. Ltd. (120 MW @ Rs. 2.53/kWh), and NTPC Renewable Energy Ltd. (450 MW @ Rs. 2.53/kWh).
- (c) SECI has tied-up the aforesaid capacity with MPSEZ Utilities Limited (1070 MW) and CSEC Limited (100 MW) by entering into PSAs dated 5.1.2023 and 11.1.2023. respectively. Pursuant to this, SECI has also entered into PPAs with the aforesaid Successful Bidders.

(d) All relevant details relating to the bid process, including the PPAs and PSAs, have been filed along with the Petition.

2. Learned counsels for the Respondents sought time to file a reply to the Petition.

3. In response to the specific query of the Commission, learned counsel for the SECI confirmed that, in line with the provisions of the Hybrid Guidelines & RfS/PPAs, the Wind-Solar Hybrid Generators are required to have the rated power capacity of one resource (wind/solar) at least 33% of the contracted capacity. Learned counsel further submitted that, as per the provisions of the Hybrid Guidelines and PPAs, the declared annual Capacity Utilization Factor (CUF) or revised annual CUF by such generators will in no case be less than 30%.

4. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents; and

(b) The Petitioner to serve a copy of the Petition on the Respondents immediately, if not already served, and the Respondents to file their replies to the Petition, if any, within a week with a copy to the Petitioner, who may file its rejoinder, within three days thereafter.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**